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Delay in justice due to lack of forensic infrastructure

SHRI VIVEK GUPIA (West Bengal): Sir, recently, the country observed three years of Nirbhaya rape case, but we are sorry to say that lack of forensic infrastructure is causing inordinate delay in getting justice to all the women who have been raped or physically abused. ...*(Interruptions)*... The newspaper reports suggest that it is so glaring that the Government is not even able to come up with proofs in the fast track courts. ...*(Interruptions)*... To give an illustration, in the National Capital itself, amongst eleven police districts in the city of Delhi, there are only two forensic laboratories, out of which even one is not functioning properly. ...*(Interruptions)*... Even the Parliamentary Standing Committee on Home Affairs has expressed extreme displeasure over the sorry state of affairs. ...*(Interruptions)*... The need of the hour is to ensure time-bound submission of forensic reports on various cases as well as to strengthen the existing capacity of forensic infrastructure in the country. ...*(Interruptions)*... The matter needs urgent attention of the Government because it involves the lives of so many victims and also women suffering from domestic violence are also associated with the same. ...*(Interruptions)*... Government needs to show the seriousness in its intent to bring to book all the wrongdoers and hence take necessary action in this direction at the earliest. ...*(Interruptions)*... I thank you, Sir.

SHRI K.K. RAGESH (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: The House is adjourned up to 12.00 hours.

The House then adjourned at forty-three minutes past eleven of the clock.

The House re-assembled at twelve of the clock.

MR. CHAIRMAN *in the Chair.*

ORAL ANSWERS TO QUESTIONS

Vacant posts in consumer fora

*211.DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that many posts are lying vacant in the consumer fora/courts leading to piling up of cases, particularly in Andhra Pradesh; and